

HIGH COURT OF DELHI: NEW DELHI

THROUGH E-MAIL ONLY

No. R-123/RG/DHC/2020

Dated: 30.04.2020

From:

Manoj Jain,
Registrar General,
High Court of Delhi
New Delhi

To

- 1 District & Sessions Judge (HQs)
- 2 The District & Sessions Judge-cum-Special Judge (PC Act) (CBI) Rouse Avenue Court Complex
- 3 All the District & Sessions Judges
- 4 Principal Judge (HQs) (Family Courts)
- 5 All Principal Judges (Family Courts)

Respected Sir/Madam,

As you are aware, despite the fact that the functioning of courts is suspended during the lockdown, there is every attempt to alleviate the hardship of litigants by hearing urgent matters. All such hearings, as far as possible, need to be conducted through videoconferencing only. Every District, in coordination with the local Bar, is required to immediately create proper facility for video conferencing in respective District/Complex, if not already in place. This facility will cater to those Advocates/Litigants whose matters have been listed for hearing but who are not in a position to handle Video Conferencing from their respective homes/offices. The compliance report in this regard be kindly sent to the undersigned at the earliest.

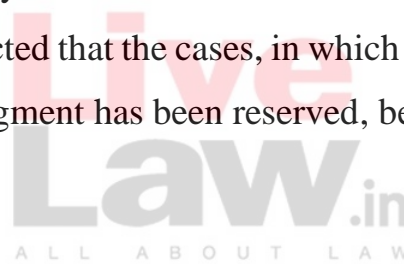
If videoconferencing is not feasible in a given case, the crucial norms of social distancing be strictly adhered to during court-room hearings. It be also ensured that there is no crowding even in the corridors and other areas of the court-complex. As already directed, sufficient number of judicial officers be

deputed for hearing urgent matters to ensure quick disposal and prevent advocates and litigants from unnecessarily waiting in the court complex.

I am also directed to request you to be in constant touch with the respective Bar Associations of your District/Complex and to make sure that the Lawyers' Chamber Blocks in the District Court Complex remain closed till further orders.

I am also directed to inform you that in terms of Minutes of the Meeting of the *Hon'ble Committee for Preparation of Graded Action Plan* held on 28.04.2020, it is directed that the advocates appearing in the District Courts need not wear coats, bands and ties till further orders. However, they shall adhere to the remaining dress code as prescribed under Advocates Act, 1961. The respective Bar Associations of your District/Complex be informed in this regard. You may also issue necessary directions for relaxation in this regard for staff officials. It has also been directed that the cases, in which arguments have already been heard and the order/ judgment has been reserved, be given precedence.

With Regards,



Yours sincerely,



(MANOJ JAIN)

Copy forwarded for information:

Sh. V.K. Bansal, Chairman, Centralized Computer Committee, Tis Hazari Courts



(MANOJ JAIN)